

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 720/MP/2020**

- Subject : Petition under Sections 79 and 94 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate directions and relief pursuant to the order dated 31.1.2019 passed by the Commission directing implementation of Pilot SCED with effect from 1.4.2019.
- Date of Hearing : 24.1.2022
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Coastal Gujarat Power Limited (CGPL)
- Respondent : Power System Operation Corporation Limited (POSOCO)
- Parties Present : Shri Sanjay Sen, Sr. Advocate, CGPL  
Shri Mansoor Ali Shoket, Advocate, CGPL  
Shri Nitin Kala, Advocate, CGPL  
Shri Kunal Singh, Advocate, CGPL  
Shri Abhay Kumar, CGPL  
Shri Subhendu Mukherjee, POSOCO  
Shri Alok Kumar Mishra, POSOCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking direction and relief for recovery of actual cost of electricity supplied/ generated during the period from 1.4.2019 to 30.9.2019 pursuant to the order dated 31.1.2019 in Petition No. 2/SM/2019 directing implementation of Pilot Security Constrained Economic Despatch with effect from 1.4.2019. The learned senior counsel further made detailed submissions in the matter by adverting to the averments made in the pleadings.

3. The representative of the Respondent, POSOCO submitted that the Respondent has already filed its reply, which may be taken into consideration.

4. After hearing the learned senior counsel for the Petitioner and the representative of the Respondent, the Commission directed the Petitioner to file the following details/ information, on an affidavit, by 5.2.2022:

- (i) Details of generating station (Unit wise) - such as installed capacity, ramp up rate, ramp down rate, technical minimum and share of beneficiaries;

- (ii) Time-block wise details of the aforesaid units (for the period from 1.4.2019 to 30.9.2019) regarding declared capacity/ on-bar capacity, schedule received from beneficiaries, revision in the schedule by beneficiaries and by generators, schedule under SCED, schedule under RRAS, and actual generation; and
- (iii) Details of cost and recovery on account of participation under SCED Pilot and RRAS (week-wise for the period from 1.4.2019 to 30.9.2019).

5. The Petition shall be listed for hearing in due course for which a separate notice will be issued to the parties.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**